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WP-10725-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 17th OF APRIL, 2025

WRIT PETITION No. 10725 of 2025

VEER SINGH LODHI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Ms. Akshansh Shrivastava - Advocate for the petitioner.

*Mrs. Janhavi Pandit - Additional Advocate General for
respondents/State on advance notice.*
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ORDER

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The petitioner has filed this petition seeking the following reliefs :-

"(i) That this Hon'ble Court may kindly be pleased to direct issue a writ in the nature of mandamus to direct the respondents to immediately submit the enquiry report of the Enquiry Committee before this Hon'ble Court.

(ii) That this Hon'ble Court may kindly be pleased to direct issue a writ in the nature of mandamus to direct the respondent to constitute an independent judicial enquiry to investigate the irregularities in the recruitment process at Gandhi Medical College, Bhopal.

(iii) That this Hon'ble Court may kindly be pleased to direct issue a writ in the nature of mandamus to issue appropriate directions to ensure transparency in future recruitments conducted by the Medical Education



Department, Madhya Pradesh.

(iv) Any other order/orders that this Hon'ble Court deems fit the proper in the facts and circumstances of the case may also kindly be passed."

On the complaint of the petitioner two orders have been passed by different authorities dated 01.5.2024 (Annexure-P/11) and 19.09.2024 (Annexure-P/5). Moreover, vide order dated 19.09.2024 a committee was constituted to make an enquiry with regard to appointment on different posts. However, till date there is no outcome of the same.

In view of the above, we hereby dispose of the present petition directing the respondents to look into Annexure-P/11 and the committee which was formed vide order dated 19.09.2024, is directed to take its call and decide the issue within six weeks from today. The decision so taken by the committee shall be communicated to the petitioner within three days thereafter.

It is needless to say that if the petitioner is still aggrieved by the action taken by the respondents, he may challenge the same before the appropriate forum in accordance with law.

A copy of this order be furnished to the respondents for information and compliance.

(SURESH KUMAR KAIT)
CHIEF JUSTICE

(VIVEK JAIN)
JUDGE